DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 10/81-ALC2/2019 DATED 21.08.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 10/81 of Norms Committee-II for the year 2019-20 held on 21.08.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri A. K. Mishra, AIA	MoS
2.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

Minutes of the cases discussed in the meeting are as below:-

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Udyog Bhawan, New Delhi

MEETING NUMBER: 10/81-ALC2/2019 **MEETING DATE:** 21.08.2019

1	**Case No.:314/14/81-ALC2/2018**	Party Name: UNIPOWER TRANSFORMERS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01032/AM19/	RLA File :10/24/040/00026/AM16/	Lic.No/Date:1010059206 22.07.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochininformed vide email dated 21.08.2019 that the above AA has been **surrendered un-utilized**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

2	**Case No.:319/14/81-ALC2/2018**	Party Name: UNIPOWER TRANSFORMERS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01037/AM19/	RLA File :10/24/040/00032/AM16/	Lic.No/Date:1010059214 28.07.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochin informed vide email dated 21.08.2019 that the above AA has been issued **on net to net basis & redeemed** as per redemption letter from CSEZ authority, Cochin. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

3	**Case No.:325/14/81-ALC2/2018**	Party Name: UNIPOWER TRANSFORMERS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01043/AM19/	RLA File :10/24/040/00052/AM16/	Lic.No/Date:1010059285 05.10.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochin informed vide email dated 21.08.2019 that the above AA has been **surrendered un-utilized**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

4	**Case No.:328/14/81-ALC2/2018**	Party Name: UNIPOWER TRANSFORMERS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01046/AM19/	RLA File :10/24/040/00060/AM16/	Lic.No/Date:1010059294 14.10.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochin informed vide email dated 21.08.2019 that the above AA has been issued **on net to net basis & redeemed** as			

	per redemption letter from CSEZ authority, Cochin. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

5	**Case No.: 76/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, the comments are awaited. Therefore, the Committee decided to wait for comments. The case stands deferred.			

6	**Case No.:337/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01055/AM19/	RLA File :10/24/040/00092/AM16/	Lic.No/Date:1010059354 30.12.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochinhas updated the spreadsheet showing that the norms have been fixed for the above AA. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

7	**Case No.:65/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00783/AM19/	RLA File :10/24/040/00035/AM17/	Lic.No/Date:1010059575 08.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochinhas updated the spreadsheet showing that the norms have been fixed for the above AA. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin. Case is withdrawn.			

8	**Case No.:29/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00747/AM19/	RLA File :10/24/040/00045/AM17/	Lic.No/Date:1010059576 08.08.2016	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Cochinhas updated			

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the spreadsheet showing that the norms have been fixed for the above AA. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Cochin.

Case is withdrawn.

9	**Case No.:131/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, the comments are awaited.Therefore, the Committee decided to wait for comments.

The case stands deferred.

10	**Case No.:348/14/81-ALC2/2018**	Party Name: PRAVEEN METAL CORPORATION	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01066/AM19	RLA File :07/24/040/00312/AM17/	Lic.No/Date:0710111051 01.02.2017	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74181023	COMPONENTS OF COPPER ALLOYS INCLUDING BRASS	210600.000 Kg	74031100	NON FERROUS METALS (COPPER ROD CATHODES & INGOTS)	Allowed wastage 2% on copper content in export item.

RA concerned may take suitable consequential action accordingly.

11	**Case No.:138/14/81-ALC2/2018**	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.
The case stands deferred.

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12	**Case No.:3/6/81-ALC2/2017**	Party Name: ABB INDIA LIMITED.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under: 1. Export item at Sl. No. 2 may be deleted. 2. Quantity of import item at Sl. No. 1 may be allowed with 1% wastage. 3. Quantity of import items at Sl. No. 34 may be allowed with 5% wastage. 4. Import item at Sl. No. 35 may be deleted as no information is available. 5. Import items at Sl. No. 36, 37 & 38 may be deleted as these items are/being used in the export item 'as it is'. 6. Quantity of rest of the import items may be allowed on net to net basis with accountability clause under **General Note-4**. RA concerned may take suitable consequential action accordingly.			

13	**Case No.:58/14/81-ALC2/2018**	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00776/AM19/	RLA File :26/24/040/00008/AM18/	Lic.No/Date:2610012804 27.06.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information on the basis of inputs given by Consultant (TEC-3) & the representative of MoS: 1. Justification for higher wastage. 2. Net content in each product. 3. Flow chart with wastage at each stage. 4. Engineering drawing of export product. 5. What would be the binder for alloying? The case stands deferred.			

14	**Case No.:84/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00466/AM19/	RLA File :07/24/040/00125/AM18/	Lic.No/Date:0710111965 03.08.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters			

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seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminder on 13.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

15	**Case No.:64/14/81-ALC2/2018**	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00782/AM19/	RLA File :05/24/040/00273/AM18/	Lic.No/Date:0510404093 22.09.2017	Withdrawn

Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing the above AA has been issuedon **repeat basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi.
Case is withdrawn.

16	**Case No.:69/14/81-ALC2/2018**	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00787/AM19/	RLA File :04/24/040/00135/AM18/	Lic.No/Date:0410163682 10.11.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410162279 dated 19.09.2016 in meeting No. 18/81 dated 29.11.2016 as per written comments given by DPIIT vide U.O. No.: P-47011/68/2019-TSW dated 19.08.2019 as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251990	**Relevant**CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
2	72251990	**Relevant** CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
3	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
4	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
5	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
6	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
7	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
8	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product
9	72251990	CRGO Coil 0.27*(950-1050) *C 27CG120 STEEL COILS	1.02 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

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17	**Case No.:70/14/81-ALC2/2018**	Party Name: PEPPERL&FUCHS MANUFACTURING (INDIA) PRIVATE LIMITE	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00788/AM19/	RLA File :04/24/040/00157/AM18/	Lic.No/Date:0410163685 13.11.2017	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 08.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the following ad-hoc norms on the basis of inputs given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72189090	Stainless Steel Sheets 2500x1250x1.5 2B BRUSHED (Grade SS316L)	1.05 Kgs/ Kg content in the export product
2	72189090	Stainless Steel Sheets 2500x1250x1.5 2B POLYCOA (Grade SS316L)	

Note: The grade & thickness should match in import & export items.

RA concerned may take suitable consequential action accordingly.

18	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.07.2019 for examination. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination.

The case stands deferred.

19	**Case No.:104/14/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.08.2019. The applicant vide email dated 03.08.2019 requested some time i.e. 10 days to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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20	**Case No.:218/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00936/AM19/	RLA File :34/24/040/00271/AM18/	Lic.No/Date:3410043846 02.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

21	**Case No.:303/14/81-ALC2/2018**	Party Name: ATC PRECISION COMPONENTS P LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01021/AM19/	RLA File :05/23/040/00382/AM18/	Lic.No/Date:0510405582 08.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing the above AA has been issuedon **repeat basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

22	**Case No.:93/14/81-ALC2/2018**	Party Name: MAGPPIE INTERNATIONAL LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00811/AM19/	RLA File :05/24/040/00574/AM18/	Lic.No/Date:0510405636 13.02.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing the above AA has been issuedon **repeat basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

23	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the reply of the applicant against the deficiency letter dated 13.08.2019 to Consultant (TEC-1) for examination. The case stands deferred.			

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24	**Case No.:44/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00426/AM19/	RLA File :07/24/040/00320/AM18/	Lic.No/Date:0710112926 05.03.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 13.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

25	**Case No.:217/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00935/AM19/	RLA File :34/24/040/00301/AM18/	Lic.No/Date:3410044025 09.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

26	**Case No.:78/14/81-ALC2/2018**	Party Name: ASHISH FOILS PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00796/AM19/	RLA File :05/23/040/00003/AM19/	Lic.No/Date:0510406070 09.04.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing the above AA has been redeemedon **repeat basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

27	**Case No.:89/14/81-ALC2/2018**	Party Name: MAURIA UDYOG LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00807/AM19/	RLA File :05/24/040/00070/AM19/	Lic.No/Date:0510406539 21.05.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing the above AA has been issuedon **repeat basis**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			

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	Case No.:103/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
28	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:163/14/81-ALC2/2018	Party Name: VILAS TRANSCORE LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00881/AM19/	RLA File :34/24/040/00049/AM19/	Lic.No/Date:3410044184 28.05.2018	Deferred
29	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 09.08.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:105/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00823/AM19/	RLA File :34/24/040/00059/AM19/	Lic.No/Date:3410044194 31.05.2018	Deferred
30	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 03.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination.Therefore, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:106/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00824/AM19/	RLA File :34/24/040/00093/AM19/	Lic.No/Date:3410044262 19.06.2018	Deferred
31	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.:108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
32	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Deferred
33	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 &31.05.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:74/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	Deferred
34	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 31.05.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:109/14/81-ALC2/2018	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
35	HQ File :01/81/050/00827/AM19/	RLA File :07/24/040/00083/AM19/	Lic.No/Date:0710113525 02.07.2018	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting. Based on the basis of inputs given by Consultant (TEC-3), the Committee decided to allowquantity of import items @ 1.01 Kgs/Kg content			

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	in the export products with the condition that **grade & thickness of import product used in the resultant product should match.** RA concerned may take suitable consequential action accordingly.

	Case No.:53/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	Deferred
36	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:68/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	Deferred
37	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:70/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00452/AM19/	RLA File :34/24/040/00151/AM19/	Lic.No/Date:3410044375 31.07.2018	Deferred
38	**Decision:** The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.:123/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00841/AM19/	RLA File :34/24/040/00072/AM19/	Lic.No/Date:3410044380 01.08.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.08.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	ACSR/ACS 560/50 SQ MM CONDUCTOR NET CONTENT: (1) **ALUMINIUM**: 2,314.005 MTS (2) **ALUMINIUM**: 46.350 MTS (3) **Steel wire/rod of relevant grade**: 460.200 MTS, TOTAL WEIGHT : 2,820.555 MTS	1500.000 Kilometer	1	76061190	**ALUMINIUM WIRE ROD IN COILS**	2352.20 MT
			2	76061190	**ALUMINIUM WIRE ROD IN COILS**	47.277 MT
			3	72279090	**Steel wire/rod of relevant grade**	448.30 MT

Note:

1. **The words 'Plates/sheets/slabs' may be deleted from the description of import items No. 1 and 2 and their description may be mentioned as amended.**
2. **The words "PLATES/SHEETS/SLABS" may be deleted from the description of the export item.**
3. **The description of import item at Sl. No. 3 may be amended as "Steel wire/rod of relevant grade" in place of "PATENTED HIGH CARBON WIRE".**

RA concerned may take suitable consequential action accordingly.

	Case No.:127/14/81-ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00845/AM19/	RLA File :34/24/040/00160/AM19/	Lic.No/Date:3410044421 14.08.2018	Deferred

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Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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41	**Case No.:84/10/81-ALC2/2018**	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00565/AM19/	RLA File :04/24/040/00113/AM19/	Lic.No/Date:0410164608 23.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

42	**Case No.:137/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00855/AM19/	RLA File :07/24/040/00133/AM19/	Lic.No/Date:0710113771 27.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 04.07.2019 for examination. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

43	**Case No.:144/14/81-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 05.07.2019 for examination. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

44	**Case No.:164/14/81-ALC2/2018**	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00882/AM19/	RLA File :34/24/040/00172/AM19/	Lic.No/Date:3410044554 05.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

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45	**Case No.:94/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:3410044676 09.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

46	**Case No.:95/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:3410044678 09.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

47	**Case No.:96/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

48	**Case No.:182/14/81-ALC2/2018**	Party Name: TAG CORPORATION	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00900/AM19/	RLA File :04/24/040/00138/AM19/	Lic.No/Date:0410164897 19.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.08.2019. The applicant vide email dated 17.08.2019 requested for extension of time till 31.08.2019 to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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49	**Case No.:201/14/81-ALC2/2018**	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00919/AM19/	RLA File :03/95/040/00823/AM19/	Lic.No/Date:0310825342 30.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

50	**Case No.:48/12/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00686/AM19/	RLA File :34/24/040/00284/AM19/	Lic.No/Date:3410044736 05.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

51	**Case No.:19/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00635/AM19/	RLA File :34/24/040/00285/AM19/	Lic.No/Date:3410044751 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

52	**Case No.:20/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00636/AM19/	RLA File :34/24/040/00292/AM19/	Lic.No/Date:3410044752 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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53	**Case No.:21/11/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 & 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

54	**Case No.:203/14/81-ALC2/2018**	Party Name: AEON TELECTRONICS PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00921/AM19/	RLA File :07/24/040/00220/AM19/	Lic.No/Date:0710114269 13.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 05.07.2019 for examination. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-1) for examination. The case stands deferred.			

55	**Case No.:206/14/81-ALC2/2018**	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00924/AM19/	RLA File :09/24/040/00446/AM19/	Lic.No/Date:0910066971 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda noted the applicant's reply has been received and decided to forward to Consultant (TEC-1) for examination of the case. The case stands deferred.			

56	**Case No.:214/14/81-ALC2/2018**	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00932/AM19/	RLA File :13/24/040/00119/AM19/	Lic.No/Date:1310049153 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

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	Case No.:213/14/81-ALC2/2018	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00931/AM19/	RLA File :09/24/040/00438/AM19/	Lic.No/Date:0910066988 20.12.2018	Approved

57 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269930	Transformer Core Alloy-Amorphous Electrical Steel Coils	1.035 Kgs/Kg content in the export product
2	72251100	CRGO Silicon Electrical Steel Coils	
3	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product
4	27101960	Transformer Oil Base Stock	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	48089000	Press Boards	
7	85049010	HV Bushing Assembly	Net to Net **under GN-4**
8	85049010	LV Bushing Assembly	
9	85049010	Off- Load Tap Changer	
10	85049010	Rating Plates	

Note: The grade & thickness should match for import items at Sl. No. 1 & 2 with export items.

RA concerned may take suitable consequential action accordingly.

	Case No.:215/14/81-ALC2/2018	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred

58 **Decision:** The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 31.07.2019 is deficient as the applicant has not provided the following information.

1. Basis on which import requirement of various raw materials has been asked&
2. Specific use of these items.

Therefore, the Committee decided to seek from the applicant to furnish the above said information as per advice of Consultant (TEC-3):

The case stands deferred.

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	Case No.:224/14/81-ALC2/2018	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
59	**Decision:** The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 21.08.2019 requested for another date for personal hearing. Therefore, the Committee decided to call the applicant for personal hearing in the forthcoming NC meeting. The case stands deferred.			

	Case No.:271/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00989/AM19/	RLA File :05/24/040/00621/AM19/	Lic.No/Date:0510409555 01.02.2019	Deferred
60	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:39/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01125/AM19/	RLA File :04/24/040/00224/AM19/	Lic.No/Date:0410165164 04.02.2019	Deferred
61	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 04.07.2019: 1. Material balancing giving details of net content of import inputs (Bifurcated quantities of imported items- Beams, Channel etc.) and indigenous inputs (Bifurcated quantities of indigenous items). 2. Sl. No. 2, 3, 5, 9 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:275/14/81-ALC2/2018	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
62	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was			

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	sent to MeitY on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.

	Case No.:33/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01119/AM19/	RLA File :04/24/040/00197/AM19/	Lic.No/Date:0410165192 11.02.2019	Deferred
63	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.08.2019. The applicant vide email dated 17.08.2019 requested for extension of time till 31.08.2019 to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:34/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01120/AM19/	RLA File :04/24/040/00198/AM19/	Lic.No/Date:0410165193 11.02.2019	Deferred
64	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.08.2019. The applicant vide email dated 17.08.2019 requested for extension of time till 31.08.2019 to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:35/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01121/AM19/	RLA File :04/24/040/00199/AM19/	Lic.No/Date:0410165194 11.02.2019	Deferred
65	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 02.08.2019. The applicant vide email dated 17.08.2019 requested for extension of time till 31.08.2019 to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.:287/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01005/AM19/	RLA File :34/24/040/00334/AM19/	Lic.No/Date:3410044884 12.02.2019	Deferred
66	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:288/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01006/AM19/	RLA File :34/24/040/00335/AM19/	Lic.No/Date:3410044885 12.02.2019	Deferred
67	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:299/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01017/AM19/	RLA File :03/94/040/01003/AM19/	Lic.No/Date:0310827173 20.02.2019	Approved

68 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 04.07.2019 for examination of the case. DPIIT informed vide U. O. No.: P-47011/169/2019-TSW dated 09.07.2019 that the case does not pertains to it. The matter was deliberated in the meeting and the Committee decided to fix the following ad-hoc norms on the basis of inputs given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72104900	**RELEVANT** PRIME HOT DIPPED GALVANISED STEEL IN SHEETS/ COILS THICKNESS 0.4MM TO 3.00MM WIDTH:20MM TO 1500MM	Net + 2/3rd wastage allowed of as applied
2	39019090	**RELEVANT**THERMOPLASTIC POWDER	1.05 Kgs/Kg content in the export product
3	72104900	**RELEVANT** PRIME HOT DIPPED GALVANISED STEEL IN SHEETS/COILS THICKNESS 0.4MM TO 3.00MM WIDTH: 20MM TO 1500MM	Net + 2/3rd wastage allowed of as applied
4	39019090	**RELEVANT**THERMOPLASTIC POWDER	1.05 Kgs/Kg content in the export product

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5	72104900	**RELEVANT** PRIME HOT DIPPED GALVANISED STEEL IN SHEET/COILS THICKNESS 0.4MM TO 3.00MM WIDTH: 20MM TO 1500MM	Net + 2/3rd wastage allowed of as applied
6	39019090	**RELEVANT**THERMOPLASTIC POWDER	1.05 Kgs/Kg content in the export product
7	72104900	**RELEVANT** PRIME HOT DIPPED GALVANISED STEEL IN SHEETS/COILS THICKNESS 0.4MM TO 3.00MM WIDTH: 20MM TO 1500MM	Net + 2/3rd wastage allowed of as applied
8	39019090	**RELEVANT**THERMOPLASTIC POWDER	1.05 Kgs/Kg content in the export product

Note:

1. **The grade & thickness should match in import & export items.**
2. **The word "Relevant" may be prefixed with the description of import items.**

RA concerned may take suitable consequential action accordingly.

69	**Case No.:47/2/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date: 10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 0410165234/LeitwindShriram/2019-HEI dated 22.07.2019 as under:

1. Specification/rating of the export product.
2. Through description of both the export items are same, FOB value are different. Justification for the same.
3. Weight of each export product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by dimensional engineering dawning etc.

The case stands deferred.

70	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking

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certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

	Case No.:21/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred
71	**Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 0410165252/LeitwindShriram/2019-HEI dated 22.07.2019 as under: 1. Specification/rating of the export product. 2. Weight of each export product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by dimensional engineering dawning etc. The case stands deferred.			

	Case No.:386/14/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01104/AM19/	RLA File :05/24/040/00678/AM19/	Lic.No/Date:0510409819 28.02.2019	Deferred
72	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:23/2/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01109/AM19/	RLA File :03/95/040/01225/AM19/	Lic.No/Date:0310827413 01.03.2019	Approved

73 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72021100	High Carbon Ferro Manganese Powder	150000.000 Kg	72021100	High Carbon Ferro Manganese Lumps / Chips	1.01 Kgs/Kg content in the export product

Note: The grade should match in import & export items.

RA concerned may take suitable consequential action accordingly.

	Case No.:75/2/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01161/AM19/	RLA File :07/24/040/00279/AM19/	Lic.No/Date:0710114618 04.03.2019	Approved

74 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting. Based on the basis of inputs given by Consultant (TEC-3), the Committee decided to allow quantity of import items @ 1.01 Kgs/Kg content in the export products with the condition that **grade & thickness of import product used in the resultant product should match**.

RA concerned may take suitable consequential action accordingly.

	Case No.:54/2/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01140/AM19/	RLA File :03/94/040/01040/AM19/	Lic.No/Date:0310827485 06.03.2019	Deferred

75 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

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	Case No.:76/2/81-ALC2/2019	Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.,	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01162/AM19/	RLA File :13/24/040/00118/AM19/	Lic.No/Date:1310049225 06.03.2019	Deferred
76	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:77/2/81-ALC2/2019	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Deferred
77	**Decision:** The Committee considered the case as per agenda and noted that The applicant has been granted personal hearing in r/o other cases of similar nature in the forthcoming NC meeting. Therefore, the Committee decided to club this case with other cases and call the applicant for personal hearingin the forthcoming NC meeting. The case stands deferred.			

	Case No.:55/2/81-ALC2/2019	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Deferred
78	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/176/2019-TSW dated 05.08.2019: 1. Sl. No. 1, 5, 10& 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:56/2/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
79	HQ File :01/81/050/01142/AM19/	RLA File :09/24/040/00504/AM19/	Lic.No/Date:0910067246 07.03.2019	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:			

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Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269930	Transformer Core Alloy-Amorphous Electrical Steel Coils	1.035 Kgs/Kg content in the export product
2	72251100	CRGO Silicon Electrical Steel Coils	
3	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	48089000	Press Boards	
7	85049010	LV Bushing Insulators	Net to Net **under GN-4**
8	85049010	HV Bushing Insulators	
9	85049010	Off load Tap changer	
10	85049010	Rating Plates	

Note: The grade & thickness should match for import items at Sl. No. 1 & 2 with export items.

RA concerned may take suitable consequential action accordingly.

	Case No.:59/2/81-ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01145/AM19/	RLA File :03/94/040/01061/AM19/	Lic.No/Date:0310827574 08.03.2019	Deferred
80	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:64/2/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01150/AM19/	RLA File :03/95/040/01005/AM19/	Lic.No/Date:0310827663 13.03.2019	Approved

81 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 05.08.2019:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76061190	Aluminium **Wire/Rod in** coil	Wastage allowed 2% with accountability clause
2	72279090	High Carbon steel wire/Rod	As per SION C-7
3	79011200	Zinc	
4	85459090	ACCC Composite Core 9.53MM	Wastage allowed 1% with

			accountability clause
5	27101990	Overhead Conductor Grease	Deleted

Note:

1. **The words "Wire/Rod" may be added in the description of import item at Sl. No. 1 instead of "Sheet" as per the advice of Consultant (TEC-3).**
2. **Import items at Sl. No. 1 to 4 should be of relevant grade & specification as contained/utilized for the manufacturing of export items.**

RA concerned may take suitable consequential action accordingly.

	Case No.:70/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01156/AM19/	RLA File :04/24/040/00271/AM19/	Lic.No/Date:0410165330 15.03.2019	Deferred
82	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 04.07.2019: 1. Material balancing giving details of net content of import inputs (Bifurcated quantities of imported items- Beams, Channel etc.) and indigenous inputs (Bifurcated quantities of indigenous items). 2. Sl. No. 2, 3, 5, 9 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:71/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01157/AM19/	RLA File :04/24/040/00220/AM19/	Lic.No/Date:0410165332 15.03.2019	Approved

83 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich, copper wire nodules scrap covered by ISRI code words	380.000 MT	74040012	Copper wire scrap as per ISRI code Druid Cable **Min Cu - 40%**	968.715 MT inclusive of 3% wastage after effecting 50% recovery from scrap

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	Clove cobra and Cocoa - **Copper Content 99%**				

2. Average percentage of Copper (Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly.

	Case No.:82/2/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01168/AM19/	RLA File :34/24/040/00395/AM19/	Lic.No/Date:3410044979 18.03.2019	Deferred

84 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 03.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.:72/2/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01158/AM19/	RLA File :03/95/040/00933/AM19/	Lic.No/Date:0310827772 18.03.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 05.08.2019:

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Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire / Rod	Wastage allowed 1% with accountability clause
2	56031300	Semi Conducting Tape Over Conductor	
3	39019090	Semi Conducting XLPE	Wastage allowed 2% with accountability clause
4	39011090	XLPE	
5	56031300	Semi Conducting Tape below metalic screening	Wastage allowed 1% with accountability clause
6	74101100	Copper Tape	
7	56031200	Non Conducting Tape	
8	76072090	Aluminium Polyal Tape	
9	39012000	HDPE	Wastage allowed 2% with accountability clause
10	25041010	Graphite	Wastage allowed 1% with accountability clause

Note:

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1. **Net weight of export item may be specified as 306683 Kgs (28.35 KMS).**
2. **Import items at Sl. No. 1 should be ofrelevant grade & diameter as contained/utilized for the manufacturing of export items.**
3. **Import items at Sl. No. 2 and 5 to 8 should be ofrelevant grade &size as contained/utilized for the manufacturing of export items.**
4. **Import items at Sl. No. 3, 4, 9 and 10 should be ofrelevant grade & specification as contained/utilized for the manufacturing of export items.**

RA concerned may take suitable consequential action accordingly.

	Case No.:73/2/81-ALC2/2019	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01159/AM19/	RLA File :05/24/040/00723/AM19/	Lic.No/Date:0510409986 19.03.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.07.2019 for examination of the case. DPIIT informed vide U. O. No.: P-47011/177/2019-TSW dated 26.07.2019 that the case does not pertains to it. The matter was deliberated in the meeting and the Committee decided to fix the following ad-hoc norms on the basis of inputs given by Consultant (TEC-3):

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76071999	ALUMINIUM FOILS FOR PHARMACEUTICAL PACKAGING MIC 20 TO 25 +- 10% ALLOY TEMPER 8011 / H18 WITH GSL COATING AND PRINTING	63000.000 Kg	76071991	ALUMINIUM FOILS FOR PHARMACEUTICAL PACKAGING MIC 20 TO 25 +- 10% ALLOY TEMPER 8011 / H18	1.01 Kgs/kg content in the export product

Note: The thickness should match both in import & export items.

RA concerned may take suitable consequential action accordingly.

	Case No.:84/2/81-ALC2/2019	Party Name: MAYUR ALUMINIUM INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
87	HQ File :01/81/050/01170/AM19/	RLA File :02/24/040/00188/AM19/	Lic.No/Date:0210209060 20.03.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	STOCK POTS	21.000 MT	72209090	SS 410S CIRCLE	1.02 Kgs/kg content in the export product

Note: Grade & thickness should match both in import & export items.

RA concerned may take suitable consequential action accordingly.

	Case No.:85/2/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Deferred
88	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 02.08.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:24/5/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred
89	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:87/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01173/AM19/	RLA File :04/24/040/00213/AM19/	Lic.No/Date:0410165348 22.03.2019	Approved
90	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019 as under: 1.			

ITCHS	Export Item	Quantity	ITCHS	Import Item	Recommended

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Code			Code		Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich, copper wire nodules scrap covered by ISRI code words Clove cobra and Cocoa - Copper **Content 99%**	380.000 MT	74040012	Copper wire scrap as per ISRI code Druid Cable **Min Cu - 40%**	968.715 MT inclusive of 3% wastage after effecting 50% recovery from scrap

2. Average percentage of Copper(Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper(Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly.

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Case No.:88/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
HQ File :01/81/050/01174/AM19/	RLA File :04/24/040/00270/AM19/	Lic.No/Date:0410165349 22.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.07.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to remind MSME to expedite its comments.

The case stands deferred.

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Case No.:89/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
HQ File :01/81/050/01175/AM19/	RLA File :04/24/040/00187/AM19/	Lic.No/Date:0410165350 22.03.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019 as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire	760.000 MT	74040012	Copper wire scrap as per ISRI code Druid Cable **Min Cu - 40%**	1937.430 MT inclusive of 3% wastage after effecting 50% recovery from

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	nodules scrap covered by ISRI code words Clove cobra and Cocoa - Copper **Content 99%**				scrap

2. Average percentage of Copper(Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper(Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly.

	Case No.:90/2/81-ALC2/2019	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
93	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 21.08.2019 requested for another date for personal hearing. Therefore, the Committee decided to call the applicant for personal hearing in the forthcoming NC meeting.

The case stands deferred.

	Case No.:93/2/81-ALC2/2019	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
94	HQ File :01/81/050/01179/AM19/	RLA File :07/24/040/00304/AM19/	Lic.No/Date:0710114700 25.03.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to remind MSME for expediting its comments.

The case stands deferred.

	Case No.:97/2/81-ALC2/2019	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
95	HQ File :01/81/050/01183/AM19/	RLA File :30/24/040/00057/AM19/	Lic.No/Date:3010104645 27.03.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):-

1. specific use of items & sample.

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	2. How quantities have been worked out? 3. Whyelectro galvanized and copper wire isrequired? The case stands deferred.

96	**Case No.:96/2/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/01182/AM19/	RLA File :03/94/040/01128/AM19/	Lic.No/Date:0310827926 27.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

97	**Case No.:6/2/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00006/AM20/	RLA File :34/24/040/00384/AM19/	Lic.No/Date:3410045009 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

98	**Case No.:4/2/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00004/AM20/	RLA File :03/95/040/01353/AM19/	Lic.No/Date:0310828061 01.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. 2. To provide catalogue, composition, use & function of import items at Sl. No. 20 & 21. The case stands deferred.			

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	Case No.:7/2/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
99	HQ File :01/81/050/00007/AM20/	RLA File :05/23/040/00570/AM19/	Lic.No/Date:0510410162 05.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 20.08.2019 given by Consultant (TEC-3). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

	Case No.:11/2/81-ALC2/2019	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
100	HQ File :01/81/050/00011/AM20/	RLA File :05/24/040/00268/AM19/	Lic.No/Date:0510410164 05.04.2019	Approved

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85030010	Rotor Rim (Generator Parts) **(92.2 MT)**	2.000 Set	72254019	Hot Rolled Steel Sheet Grade STRENX 700 MC D 5 mm x 1250 mm x 2160 mm	133 MT with 44% wastage

Note:

1. **Weight of export product should be 92.2 MT.**
2. **The grade & thickness of steel should match in import & export item.**

RA concerned may take suitable consequential action accordingly.

	Case No.:12/2/81-ALC2/2019	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
101	HQ File :01/81/050/00012/AM20/	RLA File :05/24/040/00756/AM19/	Lic.No/Date:0510410178 08.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to remind MSME for expediting its comments.

The case stands deferred.

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	Case No.:13/2/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00013/AM20/	RLA File :34/24/040/00001/AM20/	Lic.No/Date:3410045029 08.04.2019	Deferred

102 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Process of coating.
2. Surface area of bends to be coated.
3. Justification for 300% wastage.
4. Solid content of PU paint to be imported.

The case stands deferred.

	Case No.:19/2/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00019/AM20/	RLA File :09/24/040/00007/AM20/	Lic.No/Date:0910067384 12.04.2019	Approved

103 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269930	Transformer Core Alloy-Amorphous Electrical Steel Coils	1.035 Kgs/Kg content in the export product
2	72251100	CRGO Silicon Electrical Steel Coils	
3	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	48089000	Press Boards	
7	85049010	LV Bushing Insulators	Net to Net **under GN-4**
8	85049010	HV Bushing Insulators	
9	85049010	Off load Tap changer	
10	85049010	Rating Plates	

Note: The grade & thickness should match for import items at Sl. No. 1 & 2 with export items.

RA concerned may take suitable consequential action accordingly.

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104	**Case No.:20/2/81-ALC2/2019**	Party Name: UNIVERSAL CABLES LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00020/AM20/	RLA File :11/24/040/00023/AM19/	Lic.No/Date:1110028569 12.04.2019	Approved

Decision: The Committee considered the case as per agenda and noted that DPIIT vide U. O. No.: P-47011/178/2019-TSW dated 25.07.2019 sought certain information. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	CONTINOUS CAST COPPER WIRE ROD ELECTRIC GRADE	Wastage allowed 1%
2	39011090	CROSS LINKABLE LOW DENSITY POLYETHYELENE COMPOUND INSULATING GRADE	Wastage allowed 5%
3	39019090	HIGH CONDUCTIVITY SEMI CONDUCTING CROSS LINKABLE COMPOUND SEMI CONDUCTING GRADE	Wastage allowed 3%
4	39012000	HIGH DENSITY POLYETHYELENE	Wastage allowed 3%
5	56031300	SEMI CONDUCTING WATER BLOCKING TAPE 59119000, 56031300 SEMI CONDUCTING WATER BLOCKING TAPE	Wastage allowed 1%
6	74101100	COPPER TAPE	Wastage allowed 1%
7	39041020	PVC RESIN	Wastage allowed 3%

Note: The word "Electronic" may be deleted for the description of import item at Sl. No. 6.
RA concerned may take suitable consequential action accordingly.

105	**Case No.:10/3/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00030/AM20/	RLA File :03/94/040/00047/AM20/	Lic.No/Date:0310828528 24.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	76061190	Aluminium Coils	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	Net + 2.5% wastage
5	72172010	G.I.Wire	Net + 2% wastage

Note: The word "Plates" may be deleted from the description of the import item at Sl. No. 2.
RA concerned may take suitable consequential action accordingly.

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	Case No.:11/3/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00031/AM20/	RLA File :04/24/040/00290/AM19/	Lic.No/Date:0410165492 24.04.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019as under:

1.

	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
106	74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire nodules scrap covered by ISRI code words Clove cobra and Cocoa - Copper Content 99%	1900.000 MT	74040012	Copper wire scrap as per ISRI code Druid Cable **Min Cu - 40%**	4843.575 MT inclusive of 3% wastage after effecting 50% recovery from scrap

2. Average percentage of Copper(Cu) in export item to be mentioned as 99%.
3. Average percentage of Copper(Cu) by weight in import item to be mentioned as 40%.

RA concerned may take suitable consequential action accordingly.

	Case No.:16/3/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00036/AM20/	RLA File :34/24/040/00007/AM20/	Lic.No/Date:3410045073 25.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.08.2019 given byConsultant (TEC-3) as under:

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Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76061190	ALUMINIUM COILS	575.7 MT
2	72173010	CLASS A COATING WIRE OF **Relevant Dia** (ZN-5Al-MM-Alloy Coating)	230.5 MT

Note:

1. **The words "PLATES/SHEETS/ SLABS" may be deleted from the description of**

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import item at Sl. No. 1.

2. **The words "18 SWG & BELOW" may be replaced with the words "Relevant Dia" in the description of import item at Sl. No. 2.**

RA concerned may take suitable consequential action accordingly.

	Case No.:13/3/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00033/AM20/	RLA File :04/24/040/00007/AM20/	Lic.No/Date:0410165506 25.04.2019	Approved

108

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	8mm CONTINOUS CAST COPPER ROD	1.01 Kgs/Kg content in the export product
2	39019090	ELVALOY AC 1209 RESIN	1.05 Kgs/Kg content in the export product
3	39019090	ENTIRA (TM) SG 1002 RESIN	
4	39019090	FUSABOND E226 RESIN	
5	39019090	ELVAX 40L-03 RESIN	
6	39019090	FUSABOND E226 RESIN	
7	39019090	ENTIRA (TM) SG 1002 RESIN	
8	39013000	ETHYLENE VINYL ACETATE ES28005	

RA concerned may take suitable consequential action accordingly.

	Case No.:18/3/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00038/AM20/	RLA File :03/95/040/00035/AM20/	Lic.No/Date:0310828632 26.04.2019	Deferred

109 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 12 of the Standard Deficiency Format.
2. Catalogue, composition, use & function of import items at Sl. No. 20 & 23.

The case stands deferred.

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	Case No.:15/3/81-ALC2/2019	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00035/AM20/	RLA File :05/24/040/00046/AM20/	Lic.No/Date:0510410396 26.04.2019	Approved

110

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.08.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72251920	Stator Core Lamination (Generator Parts)	37310.000 Kg	1	72251920	Electrical Steel Coil EN 10106 M 250-50A Insulated 0.5 x 985 mm	42800 Kg
			2	72251920	Electrical Steel Coil EN 10106 M 250-50A Un-Insulated 0.5 x 985 mm	880 Kg

Note:

1. **Grade & thickness of steel to match in import & export items.**
2. **Export items should be in 42398 numbers and weight of each export item should be 0.880 Kg.**

RA concerned may take suitable consequential action accordingly.

	Case No.:27/3/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00047/AM20/	RLA File :05/24/040/00054/AM20/	Lic.No/Date:0510410424 30.04.2019	Approved

111

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 19.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-206,Alloy with 20% Nickel ,6% Manganese and balance Ferrous	20600 Kg
2	81110010	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20 mm and upto 80mm width- HE Alloy-alloy-72,Alloy with 72% Manganese ,10% Nickel and 18% copper	20713 Kg
3	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- HE Alloy-Alloy -223,Alloy with 22% Nickel, 3% Chrome & balance Ferrous	4748 Kg

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4	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, minimum thickness of 1.20mm and upto 80mm width- LE Alloy-Alloy-36, Alloy with 36% Nickel & balance Iron	43550 Kg
5	75061000	Cold Rolled strips of Max. Thickness 2.00 mm & Minimum thickness of 1.20mm and upto 80mm width- Nickel, Nickel In Strips, Nickel 201 Strips	1967 Kg
6	74091100	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Copper ,Copper In Strips, (Minimum Purity 99.90%)	3184 Kg

Note:

1. **Grade & composition of alloy to match in import & export items.**
2. **Thickness of import items to match thickness of layer of export items.**

RA concerned may take suitable consequential action accordingly.

112	**Case No.:22/3/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00042/AM20/	RLA File :04/24/040/00011/AM20/	Lic.No/Date:0410165530 30.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 14.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1.	74081190	8mm CONTINOUS CAST COPPER ROD	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

113	**Case No.:25/3/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00045/AM20/	RLA File :04/24/040/00016/AM20/	Lic.No/Date:0410165531 30.04.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.08.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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	Case No.:21/3/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred
114	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:26/3/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00046/AM20/	RLA File :03/95/040/00084/AM20/	Lic.No/Date:0310828721 01.05.2019	Deferred
115	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. 2. Catalogue, composition, use & function of import items at Sl. No. 20 & 23. The case stands deferred.			

	Case No.:28/3/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Deferred
116	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Break up of bare & coated pipes. 2. Break up of LSAW & HSAW pipes. 3. Coating thickness of each layer for both types of pipes. 4. Surface area of pipes to be coated for both types of pipes. The case stands deferred.			

	Case No.:29/3/81-ALC2/2019	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
117	HQ File :01/81/050/00049/AM20/	RLA File :05/23/040/00049/AM20/	Lic.No/Date:0510410476 03.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as			

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per written comments dated 14.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73041110	SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 304/304L SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 304/304L	17.864 MT
2	73041110	SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 316/316L SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 316/316L	25.246 MT

Note: Grade of steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

118	**Case No.:9/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Coating thickness of each layer.
2. Surface area of pipes to be coated.

The case stands deferred.

119	**Case No.:10/5/81-ALC2/2019**	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. The representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

120	**Case No.:8/5/81-ALC2/2019**	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00057/AM20/	RLA File :05/24/040/00078/AM20/	Lic.No/Date:0510410516 08.05.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was

sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms **under General Note-4** on the basis of inputs given by Consultant (TEC-3).

RA concerned may take suitable consequential action accordingly.

	Case No.:2/5/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
121	HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments have been received. Therefore, the Committee decided to remind MSME for expediting its comments.

The case stands deferred.

	Case No.:3/5/81-ALC2/2019	Party Name: V.K. METCAST PVT. LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
122	HQ File :01/81/050/00052/AM20/	RLA File :13/24/040/00147/AM20/	Lic.No/Date:1310049277 09.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	79011100	SPECIAL HIGH GRADE ZINC INGOTS	242.25 MT
2	76011010	ALUMINIUM INGOTS	10.77 MT
3	74031900	COPPER INGOTS 99.99%	As applied

RA concerned may take suitable consequential action accordingly.

	Case No.:19/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
123	HQ File :01/81/050/00068/AM20/	RLA File :05/23/040/00065/AM20/	Lic.No/Date:0510410575 14.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73041110	SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED)	168.875 MT

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		GRADE 304/304L SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 304/304L	
2	73041110	SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 316/316L SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 316/316L	120.019 MT
3	73041110	SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 321/321H SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 321/321H	7.35 MT

Note: Grade of steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

124	**Case No.:20/5/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00069/AM20/	RLA File :34/24/040/00051/AM20/	Lic.No/Date:3410045140 15.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

125	**Case No.:13/5/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00062/AM20/	RLA File :04/24/040/00189/AM19/	Lic.No/Date:0410165601 15.05.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application and email dated 10.06.2019 was sent to MSME on 02.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019as under:

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich/ copper wire nodules scrap covered by ISRI code words Clove cobra and Cocoa - Copper **Content 99%**	1167.910 MT	74040012	Copper wire scrap as per ISRI code Druid (Cable) **Min Cu - 40%**	2977.294MT inclusive of 3% wastage after effecting 50% recovery from scrap

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2. **Average percentage of Copper (Cu) in export item to be mentioned as 99%.**
3. **Average percentage of Copper (Cu) by weight in import item to be mentioned as 40%.**

RA concerned may take suitable consequential action accordingly

	Case No.:21/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred
126	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:22/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
127	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:18/5/81-ALC2/2019	Party Name: RAINTECH INTERNATIONAL(INDIA)	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00067/AM20/	RLA File :05/24/040/00083/AM20/	Lic.No/Date:0510410590 15.05.2019	Approved

128 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	TABLE KITCHEN AND OTHER HOUSEHOLD ARTICLES-UTENSILS MADE	204000.000 Kg	72209090	COLD ROLLED STAINLESS STEEL CIRCLES	1.02 Kgs/Kg content in the export product

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	OF STAINLESS STEEL WITH OR WITHOUT HANDLE / LID / ANTISKID GASKET IRRESPECTIVE OF WHAT MATERIAL THE HANDLE / LID / ANTISKID GASKET HAS BEEN MADE OF - MADE FROM COLD ROLLED STAINLESS STEEL CIRCLES GRADE SERIES 201 WITH THICKNESS: (0.10 mm to 0.70 mm)			GRADE SERIES 201 (THICKNESS 0.10 MM TO 0.70 MM)	

Note: Grade & thickness of stainless steel to match in import & export items.

RA concerned may take suitable consequential action accordingly.

129	**Case No.:11/5/81-ALC2/2019**	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00060/AM20/	RLA File :02/24/040/00011/AM20/	Lic.No/Date:0210209163 15.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination& comments.

The case stands deferred.

130	**Case No.:12/5/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00061/AM20/	RLA File :04/24/040/00031/AM20/	Lic.No/Date:0410165607 16.05.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 04.07.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Consultant (TEC-3) as under:

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Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	8mm CONTINOUS CAST COPPER ROD	1.01 Kg/Kg content in the export products

RA concerned may take suitable consequential action accordingly.

131	**Case No.:26/5/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 02.08.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.

The case stands deferred.

132	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Specification of cell to be imported.
2. Calculation of requirements for each module.

The case stands deferred.

133	**Case No.:34/5/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Coating thickness of each layer.
2. Surface area of pipes to be coated.

The case stands deferred.

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134	**Case No.:35/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

135	**Case No.:36/5/81-ALC2/2019**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

136	**Case No.:39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

137	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

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	Case No.:41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
138	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.07.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

	Case No.:44/5/81-ALC2/2019	Party Name: LUMINO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00093/AM20/	RLA File :02/24/040/00022/AM20/	Lic.No/Date:0210209196 27.05.2019	Approved

139 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.08.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76011010	**ALUMINIUM INGOT/WIRE ROD**	1.01 Kgs/Kg Aluminium content in the export product
2	39011090	**Relevant XLPE COMPOUND**	1.05 Kgs/Kg content in the export product
3	76011010	**ALUMINIUM INGOT/WIRE ROD**	1.01 Kgs/Kg Aluminium content in the export product
4	39011090	**Relevant XLPE COMPOUND**	1.05 Kgs/Kg content in the export product

Note:

1. **The words "XLPE insulated" may be added in the description of export items.**
2. **The description of the import items at Sl. No. 1 &3 may be amended as "ALUMINIUM INGOT/WIRE ROD".**
3. **The description of the import items at Sl. No. 2 & 4 may be amended as "Relevant XLPE COMPOUND".**

RA concerned may take suitable consequential action accordingly.

	Case No.:45/5/81-ALC2/2019	Party Name: BHARAT WIRE ROPES LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
140	HQ File :01/81/050/00094/AM20/	RLA File :03/94/040/00148/AM20/	Lic.No/Date:0310829332 30.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310825942 dated 26.12.2018 in meeting No. 07/81 dated

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10.07.2019 on the basis of inputs given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73121020	Galvanized Non Alloy / Alloy Steel Wire Ropes (All type of Cores)	2095238.000 Kg	1	72279090	Hot Rolled Steel Wire Rod Grade JS-SWRH82B Size 5.5 MM	1.02 Kg/Kg content of relevant grade
			2	72279090	Hot Rolled Steel Wire Rod Grade JS-SWRH82B Size 7.0 MM	1.02 Kg/Kg content of relevant grade
			3	79011100	Zinc	4% of net weight of steel galvanised

RA concerned may take suitable consequential action accordingly.

141	**Case No.:48/5/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2019 21.08.2019	**Status:**
	HQ File :01/81/050/00097/AM20/	RLA File :07/24/040/00051/AM20/	Lic.No/Date:0710114996 31.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.07.2019 for examination of the case. However, no comments are being furnished by DHI. The matter was deliberated in the meeting and the Committee decided to refer the case to MSME for examination & comments.

The case stands deferred.

OFFLINE CASES

Sl. No.	Party's Name AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. Party vide their letter dated 09.02.2016 furnished a copy of reply dated 28.09.2015 and requested for fixation of norms. The applicant had also furnished reply dated 21.02.2019 to DHI OF DEFICIENCY LETTER dated 23.10.2017 which was forwarded to DHI on 31.05.2019. The case was last considered in M. No. 7/81 Dated 10.07.2019. NC decided to remind DHI. DHI was reminded on 14.08.2019	The Committee decided to remind DHI.	Deferred

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R 2	ASSOCIATED CABLES PRIVATE LIMITED 0310810350 dated 05.01.2017	01/81/050/006 41/AM17 03/94/040/009 14/AM17	Case was ratified in M. No. 10 dt. 08.08.2017. Party requested for revision of norms. The case was considered in M. No. 07 dt. 10.07.2019 and noted that representation referred to DPIIT on 21.02.2018, decided to remind DPIIT. Reminder was sent on 14.08.2019.	The Committee decided to remind DPIIT.	Deferred
R 3	ASSOCIATED PIGMENTS LIMITED 0210207113 dated 28.10.2016	01/81/050/005 91/AM17 02/24/040/001 43/AM17	Case was ratified in M. No. 10 dt. 08.08.2017 as per written comments of DIPP UO No.12/60/2017-TSW/68 dated 08.08.2017. The applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The representation was referred to DPIIT on 12.01.2018 for examination. Case was last considered in M. No. 07 dt. 10.07.2019. The Committee noted that representation was referred to DPIIT on 12.01.2018 and decided to remind DPIIT. DPIIT vide U.O. dated 26.07.2019 opined that MSME may be consulted.	The Committee decided to refer the case to MSME.	Deferred
R 4	ASSOCIATED PIGMENTS LIMITED 0210207204 dated 15.12.2016	01/81/050/005 75/AM17 02/24/040/001 77/AM17	Case was ratified in M. No. 10 dt. 08.08.2017 as per written comments of DIPP UO No.12/60/2017-TSW/72 dated 08.08.2017. The applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The applicant's representation was referred to DPIIT on 12.01.2018 for examination. DPIIT vide U.O. dated 26.07.2019 opined that MSME may be consulted.	The Committee decided to refer the case to MSME.	Deferred
R 5	ASSOCIATED PIGMENTS LIMITED 0210207512 dated 03.04.2017	01/81/050/000 42/AM18 02/24/040/002 64/AM17	Case was ratified in M. No. 12 dt. 09.05.2017 as per DIPP comments vide UO No. 12/65/2017-TSW/81 dated 18 /09/2017. Party requested for revision of norms. Case was considered in M. No. 07 dt. 10.07.2019 and noted that representation referred to DPIIT on 21.02.2018, decided to remind DPIIT. DPIIT opined that MSME may be consulted.	The Committee decided to refer the case to MSME.	Deferred
R 6	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014.	01/81/050/003 54/AM15/DES .II 34/24/040/000 88/AM15/	The case was rejected in Meeting No. 05/81dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. Case was last considered in M. No. 7/81 Dated 10.07.2019. The applicant's	The Committee decided to call the applicant for personal hearing.	Deferred

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			reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. Dated: 19.07.2019 suggested to call the applicant for personal hearing.		
R 7	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015.	01/81/050/00079/AM16/DES.II 34/24/040/00292/AM15	The case was rejected in Meeting No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015 followed by reminder dated 17.08.2015. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The case was last considered in M. No. 7/81 Dated 10.07.2019. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated: 19.07.2019 suggested to call the applicant for personal hearing.	The Committee decided to call the applicant for personal hearing.	Deferred
R 8	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/AM16/DES.II 34/24/040/00137/AM16/	The case was rejected in Meeting No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The case was last considered in M. No. 7/81 Dated 10.07.2019. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. Dated: 19.07.2019 suggested to call the applicant for personal hearing.	The Committee decided to call the applicant for personal hearing.	Deferred
R 9	ASTA INDIA PRIVATE LIMITED 3410042077 dated 18.04.2016	01/81/050/00260/AM17/DES.II 34/24/040/00213/AM16/	The case was rejected in Meeting No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The case was last considered in M. No. 7/81 Dated 10.07.2019. The applicant's reply was referred to DPIIT on 17.09.2018 for examination. DPIIT vide U.O. Dated: 19.07.2019 suggested to call the applicant for personal hearing.	The Committee decided to call the applicant for personal hearing.	Deferred
R 10	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100%EOU/II/46/2003-04/Vol.I-941	Party requested for fixation of wastage norms in respect of Machined Components under 100% EOU. Representation was referred to DPIIT on 23.05.2018 The case was last considered in M. No. 07 dt. 10.07.2019 and decided to remind DPIIT. Reminded issued on 14.08.2019.	The Committee decided to wait for comments.	Deferred
R	BHANDARI	01/81/050/000	Case was ratified in M. No. 42 dt.	The	Deferred

11	FOILS & TUBES LIMITED 0310581975 dated 02.07.2010	86/AM11 03/94/040/002 68/AM11	03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. Party has intimated that due to human error, its export and import quantities were interchanges hence requested for revision of norms. The representation was referred to MoS on 13.10.2017 & 25.06.2019. The case was considered in M. No. 07 dt. 10.07.2019 wherein it was decided to remind MoS. Reminded issued on 14.08.2019.	representative of MoS informed that the case is under examination.	
R 12	BHANDARI FOILS & TUBES LIMITED 0310595668 dated 07.10.2010	01/81/050/003 05/AM11 03/94/040/004 18/AM11	Case was ratified in M. No. 42 dt. 03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. Party has intimated that due to human error, its export and import quantities were interchanges hence requested for revision of norms. The representation was referred to MoS on 13.10.2017 & 25.06.2019. The case was considered in M. No. 07 dt. 10.07.2019 wherein it was decided to remind MoS. Reminded issued on 14.08.2019.	The representative of MoS informed that the case is under examination.	Deferred
R 13	CORDS CABLE INDUSTRIES LIMITED 0510371560 dated 22.11.2013	01/81/050/002 71/AM15 05/23/040/003 11/AM14	Case was rejected in M. No. 01 dt. 17.04.2015 due to non-submission of reply of deficiency letter dated 28.10.2014. Party requested for fixation of norms. Applicant's reply was sent to DPIIT on 20.02.2018. The case was considered in M. No. 07 dt. 10.07.2019 wherein it was decided to remind DPIIT. Reminded issued on 14.08.2019.	The Committee decided to wait for comments.	Deferred
R 14	COSMOS ENGITECH PRIVATE LIMITED 3410037354 dated 08.07.2013	01/81/050/001 76/AM14/DES .II 34/24/040/000 70/AM14/	The case was approved in Meeting No. 17/81 dated 05.11.2013 as per written comments of DPIIT vide U. O. No.: 12/91/2013-TSW/87 dated 18.11.2013. However, the applicant vide letter dated 26.04.2018 requested for revision of the ad-hoc norms. The applicant's representation was forwarded to DPIIT on 18.09.2018 for examination. The case was considered in M. No. 7/81 Dated 10.07.2019 wherein it was decided to remind DPIIT. Reminded issued on 14.08.2019.	The Committee decided to wait for comments.	Deferred
R 15	HINDALCO INDUSTRIES LIMITED 3410040605	01/81/050/004 40/AM16 34/24/040/001 71/AM15	Case was ratified in M. No. 25 dt. 22.03.2016 as per the written comments of the DIPP vide their U.O. No.12/23/2016-TSW/10 dated 22 /03/2016. The party requested for revision of norms. The	The Committee decided to wait for comments.	Deferred

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	dated 08.10.2014		representation was referred to DPIIT on 06.07.2017. The case was considered in M. No. 7/81 Dated 10.07.2019 wherein it was decided to remind DPIIT. Reminded issued on 14.08.2019.		
R 16	JAY BHAWANI METAL INDUSTRIES 0310784691 dated 06.06.2014.	01/81/050/003 00/AM15/DES .II 03/94/040/001 94/AM15/	The case was approved in Meeting Nos. 10/81 dated 12.08.2014 as per written comments of DPIIT vide U.O. No. 12/221/2014-TSW/81 dated 15.10.2014. The norms were modified in Meeting No. 16/81 dated 17.11.2015 as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015. However, the applicant vide letter dated 25.10.2016 again requested for revision of the ad-hoc norms. As decided in meeting. No. 7/81 Dated 10.07.2019, the representation was forwarded to DPIIT on 18.09.2018 followed by reminder on 22.8.2019 for examination. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R 17	LEITWIND SHRIRAM MANUFACT URING LIMITED 0410147961 dated 15.07.2013	01/81/050/001 94/AM14 04/24/040/000 71/AM14	Case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. Party requested for fixation of norms. as decided in M.No. 07 dt. 10.07.2019, the case to be forwarded to DHI	The Committee directed to refer the matter to DHI immediately.	Deferred
R 18	VINEY CORPORATI ON PRIVATE LIMITED 0510378011 dated 03.02.2014	01/81/050/000 16/AM15 05/24/040/003 37/AM14	Case was ratified in M. No. 17 dt. 24.02.2015 as per written comments of C&PC vide O.M. No. 46011/1/2015-PC.II dated 4.2.2015. Party requested for revision of norms. The case was referred to Consultant (Tech-1) who recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. As decided in M. No. 07 dt. 10.07.2019, the case has been referred to DPIIT for rest of the items on 23.8.2019.	The Committee decided to wait for comments of DPIIT.	Deferred
R 19	BHARAT HEAVY ELECTRIC ALS LIMITED 051025943 5 dated 25.02.2010	01/81/050/0 0578/AM1 0 05/23/040/0 0176/AM1 0	BHEL obtained Advance Authorisation for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in Meeting No.	The Committee directed to refer the matter to DHI for comments.	Deferred

			14/81 dated 09.10.2012 reiterating the decision taken in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings.		
R 20	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00476/AM10 05/23/040/00034/AM10	BHEL obtained Advance Authorisation for import of components viz. 'Generator Circuit Breaker including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. Case was rejected in M. No. 14 dt. 06.07.2010 as per the written recommendations of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 26.05.2010. Party requested for fixation of norms. The case was rejected in Meeting No. 14/81 dated 09.10.2012 reiterating the decision reiterating the decision in similar cases of BHEL taken in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature.	The Committee directed to refer the matter to DHI for comments immediately.	Deferred
R 21	BHARAT HEAVY ELECTRICALS LIMITED 0510280963 dated 05.01.2011	01/81/050/00468/AM11 05/23/040/00259/AM11	BHEL obtained Advance Authorisation for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in Meeting No. 12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have	The Committee directed to refer the matter to DHI for comments immediately.	Deferred

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			been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings.		
R 22	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00329/AM10/DES-II/ 05/24/040/00207/AM10/	BHEL obtained Advance Authorisation for import of components viz. 'Generator Circuit Breaker including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. Case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The party requested for fixation of norms. The case was rejected in Meeting No. 14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature.	The Committee directed to refer the matter to DHI for comments immediately.	Deferred
R 23	BHARAT HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	01/81/050/00395/AM12 05/23/040/00321/AM12	BHEL obtained Advance Authorisation for import of components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in Meeting No. 13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature.	The Committee directed to refer the matter to DHI for comments immediately.	Deferred
R 24	AMARA RAJA	01/81/050/00005/AM19	Case was ratified in meeting No. 7/81-ALC2/2018 Dated: 29.11.2018 as per	The Committee decided to seek	Deferred

	0410164013 dated 27.02.2018	04/2/040/00197/AM17	Consultant (TEC-3) recommendation as under : 1. Quantity of import item No.1 to 3 is allowed as per SION C-1058. 2. Quantity of import item No.4 & 5 is allowed on Net to Net basis with accountability clause. The party vide letter dated 28.01.2019 has requested for revision in Norms.	the comments of Consultant (TEC-3).	
R 25	KEI INDUSTRIES LIMITED 0510398068 dated 30.03.2016	01/81/050/00119/AM17/ 05/23/040/00540/AM16/	Case was approved in Meeting No. 13/81dated 20.09.2016. The applicant vide letter dated 12.03.2018 requested to re-fix the ad-hoc norms. The applicant's representation was referred to DPIIT on 18.07.2019 for examination of the case. DPIIT vide U.O. No. P-47011/95/2019-TSW dated 06.08.2019 furnished its comments.	Based on recommendations dated 06.08.2019 of DPIIT, the Committee decided to modify the decision taken in Meeting No. 13/81 dated 20.09.2016 as under:	Approved
		"Import Item at S.No.5 may be read as 'Galvanized Steel/G.I. Wire' and its quantities may be allowed as 1.01 Kgs/Kg content in the export items at Sl. No. 1 to 24, 27 to 52, 63 to 68, 78 to 86 and 93 to 110." For rest of the items, the decision taken in Meeting No. 13/81 dated 20.09.2016 remains the same. RA concerned may take consequential action accordingly.			
R 26	THERMO CABLES LIMITED 0910064738 dated 01.03.2017	01/81/050/00381/AM18/DES-II/ 09/24/040/00498/AM17/	Case was rejected in Meeting No. 15/81 dated 27.03.2019 due to non-submission of reply of deficiency letter. The applicant vide letter dated 10.12.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 16.07.2019 for examination. The case was last considered in Meeting No.8/81 dated 24.07.2019. DPIIT vide U.O. No. P-47011/204/2019-TSW dated 14.08.2019 furnished its comments.	The Committee decided to ratify the norms as per recommendations of DPIIT's U.O. No. P-47011/204/2019-TSW dated 14.08.2019 (copy attached) RA concerned may take consequential action accordingly.	Approved
R 27	A-1 FENCE PRODUCTS CO.PVT.LTD.	01/81/050/00444/AM18/ 03/94/040/00544/AM18/	Case was approved in Meeting No. 5/81dated 10.10.2018. The applicant vide letter dated .18.12.2018 requested to re-fix the ad-hoc norms.	The Committee decided to seek the comments of DPIIT.	Deferred

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	0310816259 dated 10.10.2017				
R 28	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/002 22/AM19/ 03/94/040/002 18/AM19/	The case was ratified in meeting no. 3/81 dated 15.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 has requested to keep description exactly as per AA i.eAluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA.	The Committee decided to seek the comments of DPIIT.	Deferred
R 29	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/005 49/AM19/ 03/94/040/002 73/AM19	This case was ratified in meeting no. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested to keep the description exactly as per AA i.eAluminium Plates/Coils and not "Aluminium Ingot/Wire Rod" for best utilization of AA.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 30	ARMOR PLAST LTD. 710111799 Dated: 21.06.2017	01/81/050/007 74/AM19/ 07/24/040/000 94/AM18/	This case was ratified in meeting no. 3/81 Dated 15.05.2019 and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) with the condition that both the import items should be in ingot form. The applicant vide letter dated 15.06.2019 has requested for revision of decision made by the Norms Committee.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 31	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/007 79/AM19/ 07/24/040/001 36/AM18/	This case was ratified in meeting no. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 32	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/010 70/AM19/ 07/24/040/002 95/AM18/	This case was ratified in meeting no. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 33	KEI INDUSTRIES LIMITED 510405722 dated 27.02.2018	01/81/050/001 34/AM19/ 05/23/040/004 33/AM18/	This case was ratified in meeting no. 11/81 dated 30.01.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R	KEI	01/81/050/002	This case was ratified in meeting no.	The Committee	Deferred

34	INDUSTRIES LIMITED 510407029 dated 02.07.2018	02/AM19/ 05/23/040/001 34/AM19/	12/81 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied.	decided to seek the comments of Consultant (TEC-3).	
R 35	KEI INDUSTRIES LIMITED 0510397777 dated 01.03.2016	01/81/050/000 18/AM17/05/2 3/040/00512/A M16/	The case was approved in Meeting No. 11/81dated 23.08.2016 as per comments of DIPP vide U.O.No. 12/71/2016-TSW/63 dated 30/08/2016. The applicant requested to review the case. Its representation was referred to DPIIT on 18.07.2019. The case was last considered in meeting no. 8/81 dated 24.07.2019. The Committee decided to wait for the comments.	The Committee decided to remind DPIIT.	Deferred
R 36	DELPHI CONNECTIO N SYSTEMS INDIA LIMITED 1010057341 dated 14.03.2014	01/81/050/000 76/AM15/ 10/24/040/000 85/AM14/	The case was ratified in Meeting No.11/81 dated 15.10.2014 as per written comments of DHI vide U.O. No. 3(74)/2014/TSW(B) Dated 07.08.2014 on net to net basis as per condition of GN-4 for engineering products. However, they suggested to consult C&PC for items of raw material nature. The applicant vide letter dated 10.05.2019 has enclosed copies of earlier fixed norms and requested to ratify the rest of the import items on the basis of other norms decision.	The Committee decided to seek the comments of Consultant (TEC-1).	Deferred
R 37	DELPHI CONNECTIO N SYSTEMS PRIVATE LIMITED 1010059079 dated 25.03.2015	01/81/050/001 03/AM16 10/24/040/001 35/AM15	Case was rejected in M.No. 17 dt. 01.12.2015 due to non submission of reply of letter dated 08.09.2015. The party requested for fixation of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 decided to forward the case to Technical Expert-1 for examination.	The Committee decided to seek the comments of Consultant (TEC-1) immediately.	Deferred
R 38	METAL PORT 0310804562 dated 11.05.2016	01/81/050/001 23/AM17 03/95/040/000 79/AM17	Case was ratified in M. No. 10 dt. 09.08.2016 on repeat basis as per DIPP comments vide UO No. 12/67/2016-TSW/87 dated 11.08.2016. Party requested for revision of norms. The party requested for fixation of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 noted that comments of the DIPP had been received. However, the Committee decided to call comments of the Min. of Steel also on the aspect whether defective steel coils/plats can be	The Committee directed to seek the comments of MoS on the specific issue immediately.	Deferred

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			allowed.		
R 39	VEDANTA LIMITED (FOREMERLY M/S. STERLITE INDUSTRIES (INDIA) LIMITED 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected on 28.09.2010 (Reminder letter dated 14.02.2019 received on 14.02.2019 from the applicantNC in its M. No. 23/81 dated 28.01.2014 decided to examine the case on file along with written comments of MSME.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 40	BILCARE LIMITED 3110063479 dated 11.04.2014	01/81/050/00277/AM15 31/83/040/00001/AM15	Case was ratified in M. No. 07 dt. 14.07.2015 as per written comments of C&PC vide O.M. No.46011/43/2014-PC.II dated 25.06.2015. However, party vide email dated 18.06.2019/ 21.03.2019 has requested for revision of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 decided to forward the case to Technical Expert-1 for examination.	The Committee decided to seek the comments of Consultant (TEC-1).	Deferred
R 41	BILCARE LIMITED 3110066259 dated 20.07.2016	01/81/050/00235/AM17 31/83/040/00010/AM17	Case was ratified in M. No. 19 dt. 05.12.2017as per comments of DPIIT. Party requested for revision of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 decided to forward the case to Technical Expert-1 for examination.	The Committee decided to seek the comments of Consultant (TEC-1).	Deferred
R 42	BILCARE LIMITED 3110066596 dated 17.02.2017	01/81/050/00080/AM18 31/83/040/00157/AM17	Case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F.No.7/58/2017-TSW dated 10.11.2017. Party requested for revision of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 decided to forward the case to Technical Expert-1 for examination.	The Committee decided to seek the comments of Consultant (TEC-1).	Deferred
R 43	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/00270/AM18 31/83/040/00034/AM18	Case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F.No.7/58/2017-TSW dated 05.01.2018. Party requested for revision of norms. The Committee in its M. No. 4 /81-Pt.II Dated: 03.10.2018 decided to forward the case to Technical Expert-1 for examination.	The Committee decided to seek the comments of Consultant (TEC-1).	Deferred
R 44	CROMPTON GREAVES LIMITED	01/81/050/00624/AM08 03/94/040/00634/AM08	The case was rejected in meeting number 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and	The Committee decided to seek the comments of Consultant	Deferred

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	0310444382 dated 26.09.2007		01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017. The case was last considered in meeting no. 4/81-Pt.II dated 03.10.2018 and noted that DHI has offered the written comments recommending the ratification on repeat with AA No. 0310343657 dated 19.08.2005. Committee decided to examine the case on file and defer the case.	(TEC-3).	
R 45	LUBI ELECTRICALS LIMITED, AHMEDABAD - Referred by DC, KASEZ	01/81/061/00022/AM18/DES.II/ KASEZ/100% EOU/II/969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M.No. 4 /81-Pt.II Dated: 03.10.2018 and noted that case was referred to DIPP for comments. However, no comments are received.	The Committee decided to remind DPIIT.	Deferred
R 46	CARCLO TECHNICAL PLASTICS (P) LIMITED	01/81/162/0043/AM'14 /DES-II/ 1/02/2010: EOU:CSEZ /	Office of DC, CSEZ vide their letter No. 1/02/2010:EOU:CSEZ/513, dated 16.4.2013 enclosing therewith earlier letter No. 1/02/2010:EOU:CSEZ/39 dated 16.01.2013 forwarded an application of Carclo Technical Plastics (Private) Limited, Bangalore requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of parts and accessories of ATM machines. Initially, the case referred to C&PC for comments. However, C&PC did not stopped offering its comments. The case was considered in M.No. 4/81 (Pt.II) dated 03.10.2018 and it was decided to refer the case to Consultant (TEC-1). Consultant's D/L was sent to the applicant on 12.10.2018. The reply of the applicant dated 24.10.2018 was referred to Consultant (TEC-1) on 16.5.2019. However, comments are awaited.	The Committee decided to remind the consultant to expedite the comments.	Deferred
R	TEXMACO	01/81/050/001	Case was rejected in M.No. 15 dt.	The Committee	Deferred

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47	RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	25/AM15 02/24/040/00138/AM14	03.11.2015 due to non submission of reply of deficiency letter dated 14.08.2015. Party requested for fixation of norms. The Committee in its meeting No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant on personal hearing to explain the case. The PH could not heldas meeting was organized on short notice.	decided to call the applicant on personal hearing.	
R 48	INOX INDIA PRIVATE LIMITED – referred by DC, KASEZ	1/81/162/261/ AM17/DES-II/ 100%EOU/II/10044/	The applicant has requested for change of SIONs, C-1958 & C-704 i.e. scrap norms of disposable cylinders. Committee after due deliberation decided to examine the proposal on file. Case is being examined on file.	The Committee directed to refer the matter to Consultant (TEC-3) for examination.	Deferred
R 49	MPP TECHNOLOGIES PRIVATE LTD. 0710069915 dated 09.02.2010	01/81/050/00057/AM19/ 07/24/040/00399/AM10/	The case was ratified in Meeting No.2/81 dated 29.05.2018 (actually held on 18.07.2018) as per SION C-274 and C-1647. The applicant vide letter dated 12.12.2018 followed by reminders dated 06.05.2019 and 08.08.2019 had requested to ratify the norms on repeat with AA No. 0710072967 dated 15.07.2010, ratified in Meeting No. 15/81 dated 05.07.2011 for the same export product and similar import input items.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 50	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in Meeting No.12/81 dated 13.02.2019 due to non-submission of reply to MoS deficiency letter dated 24.09.2018 sent to the applicant on 04.10.2018. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms.	The Committee decided to seek the comments of MoS.	Deferred
R 51	POWER GEAR LIMITED 0710059261 dated 21.08.2008	01/81/050/00341/AM09/ 07/24/040/00266/AM09/	The subject AA of the applicant was ratified by NC-II in its Meeting No. 18/81-ALC2/2009 dated 04.08.2009 as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/340 Vol. I dated 28.08.2009. The applicant vide letter dated 07.01.2019 has stated that they had requested on 30.11.2009 to review the ratified norm. However, no decision is found available in the file based on their representation dated 30.11.2009. The applicant via email dated 14.08.2019 has again requested to reconsider the case. They have furnished a	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred

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			copy of composition fee receipt of Rs.5000/- deposited on 10.01.2019.		
R 52	P. M. ELECTRO AUTO PVT. LTD. 3110067121 dated 23.07.2018	01/81/050/00297/AM19/ 31/83/040/00061/AM19/	The case was rejected in Meeting No. 3/81-ALC2/2019 dated 15.05.2019 due to non-submission of reply to MSME deficiency letter sent on 18.01.2019. The applicant vide letter dated 24.06.2019 has furnished reply and requested to consider the case.	The Committee decided to seek the comments of Consultant (TEC-3).	Deferred
R 53	RAJHANS METALS PVT. LIMITED 2410042497 dated 21.08.2018	01/81/050/00604/AM19/ 24/24/040/00025/AM19/	This case was approved in meeting no. 10/81 dated 16.01.2019 as recommended by representative of MSME. The applicant vide letter dated 28.03.2019 has requested review the ratified norms and requested for personal hearing also.	The Committee decided to seek the comments of Consultant (TEC-3) and call the applicant on personal hearing.	Deferred
R 54	RAJHANS METALS PVT. LIMITED 2410042282 dated 03.10.2017	01/81/050/00367/AM18/ 24/24/040/00022/AM18/	This case was ratified in meeting no. 18/81 dated 21.11.2017 as per DIPP comments vide their UO No. 12/79/2017-TSW/128 dated 17.11.2017. The applicant vide letter dated 18.12.2018 has requested to review the ratified norms and requested for personal hearing also. The applicant has furnished a copy of composition fee of Rs.5000/- receipt dated 20.12.2018.	The Committee decided to seek the comments of Consultant (TEC-3) and call the applicant on personal hearing.	Deferred
R 55	FCI OEN CONNECTORS LIMITED 0710090185 dated 10.08.2012	01/81/071/00011/AM20/DES.II 07/24/039/00001/AM13/	The applicant vide letter dated 30.07.2018 had forwarded a copy of application of above mentioned case and stating that they had applied for fixation of norms in the year 2012, but they had not received any communication on the referred subject. They have once again submitting necessary documents for fixation of norms in respect of said licence. They have also forwarded a copy of ratified norms in respect of advance authorization No.0710083529 dated 09.07.2012 which was ratified in meeting no. 18/81 dated 04.12.2012. They have, therefore, requested to consider the AAA No.0710090185 dated 10.08.2012 on repeat with AA No. 0710083529 dated 09.07.2012 as the inputs and outputs are of similar nature but with different nomenclature and without wastage. The application was forwarded to MeitY on 19.02.2019. The case considered in M. No. 8/81 dated 24.07.2019. The	The Committee directed to make a tour programme at an early date for proposed visit.	Deferred

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			representative of MeitY informed that the case is under examination with them and it is required to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Hence, the Committee decided to constitute a study group to visit.		
R 56	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00529/AM16/DES.II 10/24/040/00087/AM16/	Case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide their UO No.17(16)/2016-IPHW dated 01.06.2017 through email dated 26.09.2017. Party requested for revision of norms. The case was considered in M. No. 8/81 dated 24.07.2019. The representative of MeitY informed that the case is under examination with them and it is required to visit the factory of the applicant to study the manufacturing processes and ascertain wastages. Hence, the Committee decided to constitute a study group to visit.	The Committee directed to make a tour programme at an early date for proposed visit.	Deferred
R 57	Aeron Composite Private Limited 0810125072 dated 25.09.2013	01/81/050/00354/AM14/ 08/24/040/00273/AM14/	This case was rejected in Meeting No.4/81 dated 20.05.2014 due to non-submission of reply of deficiency letter dated 03.03.2014,. The case was again considered in Meeting No. 19/81 dated 29.12.2015 and was ratified as per written comments of DIPP vide U.O. No. 7(368)/2015-TSW dated 26.11.2015. The applicant vide letter dated 18.07.2018, 18.08.2018 and 22.11.2018 has enclosed other two approved cases and requested to consider their as per approved norms. The applicant has furnished a copy of payment receipt dated 18.07.2018 of Rs.5000/- as composition fee.	The Committee decided to refer the case to DPIIT	Deferred
R 58	TUBEX INDIA 0510399600 dated 01.09.2016	01/81/050/00408/AM17/ 05/24/040/00247/AM17/	This case was rejected in Meeting No.1/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017. However, the party vide letter dated 28.06.2017 requested to fix the norms. The applicant's reply was sent to DPIIT on 14.11.2017. The case was last considered in meeting no. 7/81 dated 29.11.2018 and decided to call the applicant for PH. The party, during the PH, explained the case.	The Committee decided to refer the case to Consultant (TEC-3) for examination	Deferred
R 59	U.K.B, ELECTRONICS PVT.LTD.	01/81/050/00475/AM17/ 05/24/040/003	The case was rejected in M.No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated	The committee noted that comments from	Deferred

	0510400120 dated 18.10.2016	22/AM17/	06.04.2017. However, the party requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT via email dated 03.07.2019. The case was last considered in meeting no. 8/81 dated 24.07.2019 and decided to wait for comments.	DPIIT are still awaited. Hence, the Committee decided to remind DPIIT	
R 60	ACG PHARMAPACK PVT LTD 0310816606 dated 30.10.2017	01/81/050/00004/AM19/ 03/94/040/00579/AM18/	The case was ratified in M.No. 4/81 dated 27.08.2018 as per Consultant (TEC-I)'s written comments The applicant vide letter dated 19.11.2018 has requested to show the ad-hoc norms in respect of import item numbers 1, 2 and 3 separately.	The Committee decided to refer the case to Consultant (TEC-I)	Deferred
R 61	MAN INDUSTRIES (INDIA) LTD. 0310826411 dated 16.01.2019	01/81/050/00964/AM19/ 03/95/040/01072/AM19/	The case was ratified in M.No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 31.05.2019 stated that they have the facility and advantage for bringing the Coils & Plates as per their choice. They further stated that they use Coils and Plates depending upon their convenient and show the actual import items i.e. Coils or Plates in the export documents. Therefore, they requested to incorporate both the items (Coils/Plates)	The Committee decided to refer the case to Consultant (TEC-3)	Deferred
R 62	JINDAL SAW LIMITED 3110029281 dated 22.05.2017	01/81/162/00272/AM18/DES.II 31/21/040/00484/AM07/	The case was ratified in M.No. 7 /81 dated 29.11.2018. However, the applicant vide letter dated 13.02.2018 requested to review the case. The applicant vide letter dated 21.5.2018 informed that RA Pune has issued a show cause notice dated 0.7.2018 followed by Order-in-Original dated 13.07.2018. It has filed an appeal against the impugned order with Appellate Authority. The party further requested to treat their review request as cancelled and withdrawn.	The Committee allow the withdrawal of the case from the agenda.	Withdrawn
R 63	**RATNAMANI METALS AND TUBES LTD.** 0810141320 dated 15.11.2017	01/81/050/00528/AM18/ 08/24/040/00236/AM18/	The case was ratified in M.No. 3 /81 dated 14.08.2018 as per DIPP's comments vide their F.No. 7/48/2018-TSW dated 17th May, 2018. However, the party vide letter dated 16.11.2018 requested to remove the condition of relevant size, specification of the import goods and certification by the Jurisdictional GST authorities.	The Committee decided to modify the minutes of case No. 148 of subject AA in Meeting No. 3/81 dated 14.08.2018 as under: The words 'as	Approved

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				certified by Jurisdictional GST Authorities' may be read as 'as certified by their Statutory Auditors' RA may take consequential action accordingly.	

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SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

AA: 0510410162

99
21-08-2019

99
21/8/2019

Import - 1 & 9. 1.01 kg./kg.content

2.1.05 kg./kg. content.Word "ANY" may be replaced by "RELEVENT"

3,4, & 11. 1.05 Kg./Kg.content

5 to 7. 1.02 kg./kg. Content

8. 1.01 kg./kg. content. Words "Copper foil" may be deleted

10. 1.02 Sq. mtr./Sq. mtr. Content

12. 1.05 kg./kg. content

Word "Different"may be replaced with"Relevent"

20/08/19

D & H

113
21/8/19

(113)

SIEMENS GAMESHA RENEWABLE POWER PVT. LTD.
ADV AUTH. NO 0410165531 DT 30.04.2019

On the basis of calculation sheet and material balance submitted by the firm vide their letter dated 08.06.2019 The licence may be ratified as under.

Export item: SG 145 ROTAR – Consisting of 3 Blades per set - 11.0 Set

(BLADE R SG 4.5-145 TB-XL HS RAL9018)

(Net weight not less than 751.06 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY TO BE ALLOWED
1	1.	39,543.04 Kg
2	25,32 to 77	Components allowed as per G N 4
3	Rest of the items	As applied for

Note: Value of Consumables all together at S.No 13,19,20 of import item in the above licence is restricted to 1.5 % of FOB value.

16/08/19
(SHAISH KUMAR)

NC -2

R-26
21-08-2019

R-26
21/8/2019

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)
****

Subject:- M/s Thermo Cables Ltd. AA No. 0910064738 dated.01 .03.2017
Reference: -DGFT U.O.No. 01/81/50/381/AM18/DES2/86 dated.15.07.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of each export item may be specified in AA.
2. Import items at Sl.No.1, 3, 5, 6, 8, 10, 11, 13, 15, 16, 18, 20 and 22may be of relevant grade and diameter and import items at Sl.No. 2, 4, 7, 9, 12, 14, 17, 19, 21 and 23 may be of relevant grade and specification.
3. Quantity of import items at Sl.No. 1 to 23 may be allowed as requested for inclusive of the wastage claimed as per the Annexure-I(Enclosed).

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O.No. P-47011/204/2019-TSW, dt. 14/08/2019

R26
21-08-2019

ANNEXURE 4E

TECHNICAL DETAILS & DATA SHEET FOR ADVANCE AUTHORISATION APPLICATION ON SELF DECLARATION UNDER PARA 4.07 OF HBP

1. Details of Items Required for Manufacture of One Unit of Export Product:

A. Imported Inputs:

Required Import Item				Quantity Required for each MTRS of export product	UOM	Purpose of Requirement	Wastage claimed (%age) on net content basis/ yield, if any	Name of the country from where imported
Description		Technical Characteristics	ITC HS Code					
Raw Material	Component							
Continuous Cast Copper Rod 8mm (Electrolytic Grade)	-	Electrolytic Grade	74081190	0.04041	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II	-	TP90 FRLS ST-II	39042290	0.17388	KG	Raw Material	0.00%	All
Continuous Cast Copper Rod 8mm (Electrolytic Grade)	-	Electrolytic Grade	74081190	0.06734	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II	-	TP90 FRLS ST-II	39042290	0.20316	KG	Raw Material	0.00%	All
Continuous Cast Copper Rod 8mm (Electrolytic Grade)	-	Electrolytic Grade	74081190	0.08979	KG	Raw Material	0.25%	All
Aluminium 9.5mm Rod EC Grade	-	Electrolytic Grade	76051100	0.07703	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II	-	TP90 FRLS ST-II	39042290	0.43683	KG	Raw Material	0.00%	All
Aluminium 9.5mm Rod EC Grade	-	Electrolytic Grade	76051100	0.13477	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II	-	TP90 FRLS ST-II	39042290	0.62410	KG	Raw Material	0.00%	All
Continuous Cast Copper Rod 8mm (Electrolytic Grade)		Electrolytic Grade	74081190	0.22447	KG	Raw Material	0.25%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	0.01741	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	0.02896	KG	Raw Material	0.00%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	0.86972	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	1.08864	KG	Raw Material	0.00%	All
Continuous Cast Copper Rod 8mm (Electrolytic Grade)		Electrolytic Grade	74081190	0.13664	KG	Raw Material	0.25%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	0.01823	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	0.30781	KG	Raw Material	0.00%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	3.01371	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	1.25662	KG	Raw Material	0.00%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	1.99980	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	0.52787	KG	Raw Material	0.00%	All
Aluminium 9.5mm Rod EC Grade		Electrolytic Grade	76051100	0.67387	KG	Raw Material	0.25%	All
PVC Compound TP90 FRLS Type ST-II		TP90 FRLS ST-II	39042290	0.56157	KG	Raw Material	0.00%	All

M. MUNEERUDDIN Reg No M-053838 Dt.09-9-1968 Tel: 040 23513488

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